

¹FOURTH SCHEDULE

(See Section 6)

(a) BENGAL REGULATIONS (LOWER PROVINCES)

Year and Number	Subject
1793, I Perpetual Settlement.
1793, II Collection of land-revenue.
1793, VIII Rules for Decennial Settlement.
1793, XI Native laws of inheritance to Revenue-paying land.
1793, XIX Title to lands exempt from Revenue.
1793, XXXVII Title to lands exempt from Revenue under badshahi grants.
1793, XXXVIII Section 1—Preamble: Section 2—prohibition of loans by Covenanted Servants.
1794, III Sections 13, 16, 17, 18, 19 and 20—Arrears of Revenue.
1799, V Wills and Intestacies of Natives.
1800, VIII Pargana Register of Lands.
1801, I Arrears of Revenue: Division of Joint Estates.
² 1804, X Punishment by Courts-martial of certain State offences.
1806, XI Passage of Troops.

1. Act 15 of 1874 having been *rep.* so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from this Schedule:—

Enactments omitted	Repealing Acts
Bengal Regulation 48 of 1793 Act 12 of 1891.
Bengal Regulation 3 of 1794, section 12 Act 12 of 1891.
Bengal Regulation 58 of 1795, sections 3 and 4 Act 12 of 1876.
Bengal Regulation 15 of 1797 Act 12 of 1891.
Bengal Regulation 1 of 1798 Act 12 of 1891.
Bengal Regulation 17 of 1806, sections 7 and 8 Act 12 of 1891.
Bengal Regulation 20 of 1810 Act 13 of 1889.
Bengal Regulation 11 of 1811 Act 12 of 1891.
Bengal Regulation 19 of 1814 Act 12 of 1891.
Bengal Regulation 5 of 1817 Act 6 of 1878.
Bengal Regulation 20 of 1817, sections 28 and 32 Act 12 of 1891.
Bengal Regulation 3 of 1818 The A.O. 1937.
Bengal Regulation 6 of 1819 Act 12 of 1891.
Bengal Regulation 20 of 1825 Act 10 of 1882.
Bengal Regulation 4 of 1829 Act 12 of 1876.

2. Rep. by the Special Laws Repeal Act, 1922 (4 of 1922), Section 3 and Schedule.

1810, XIX Maintenance of Bridges, etc.; Escheats
1812, V Collection of Land-revenue.
1812, XI Removal of Foreign Emigrants.
1817, XX Section 29—Criminal process in Salt and Opium Departments: section 30, clauses 1, 2 and 5—Building forts; Collecting sepoy stores; Encroaching on roads.
1819, II Resumption of Revenue-free lands.
1821, IV Powers of Collectors and Magistrates.
¹ 1822, III Board of Land-revenue.
1822, XI Section 36—Khas management of purchases by Government: section 38—non-liability of Government for errors of Courts.
1823, VI Indigo Contracts.
1823, VII Prohibition of loans to Covenanted Civil Servants.
1825, VI Passage of Troops.
1825, IX Defaulting Malguzars.
1825, XI Alluvion and diluvion.
1825, XIII Settlement of resumed Lakhiraj land.
1825, XIV Authority to confirm Lakhiraj tenures; Native grants.
¹ 1827, III Section 5—Evidence.
1827, V Management of Estates under attachment.
1828, III Appeals from decisions of Revenue Authorities.
1828, IV Section 1 and section 2, clause 4—Time during which Collectors are to be considered engaged in making settlements.
1829, I Commissioners of Revenue and Board of Revenue.
1829, XVII Widow-burning.
1830, V Sections 1 and 5—Indigo Contracts.

1. Rep. by the Bengal Board of Revenue Act, 1913 (Bengal 2 of 1913).

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE LOWER PROVINCES¹

Year and Number	Subject
1836, X Indigo Contracts.
1836, XXI Creating Zilas.
1841, XII Section 2—No Interest on arrears of Land-revenue.
1847, IX Assessment of new lands.
1848, XX Land-revenue.
² 1850, XLIV Board of revenue.
³ 1855, XXXII Embankments.
1856, XII Civil Court Amins.
1857, XIII Opium.
1858, XXXI Settlement of Alluvion.
1859, XI Sales for Arrears of Revenue.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted		Repealing Acts
Act 20 of 1836	Act 12 of 1891.
Act 11 of 1838	Act 12 of 1891.
Act 19 of 1853, section 26	Act 1 of 1903.
Act 20 of 1856	Act 12 of 1891.
Act 21 of 1856	Act 12 of 1891.
Act 40 of 1858	Act 8 of 1890.
Act 23 of 1860	Act 12 of 1891.

2. Rep. by the Bengal Board of Revenue Act, 1913 (Bengal 2 of 1913).

3. Act 32 of 1855 has been rep. locally in Bengal by the Bengal Embankments Act, 1873 (Bengal 6 of 1873).